

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 31st August, 2020.

No. LJ(A) 79/2000/Pt.VI/8 – For the purpose of the Rules for Administration of Justice and Police in the Garo Hills District, 1937 and further under sub-section (1) of Section 2 of the Meghalaya Autonomous Districts Administration of Justice Act, (Assam Act XIV of 1960 as adapted and amended by Meghalaya), read with paragraph 5 of the Sixth Schedule to the Constitution of India, the Governor of Meghalaya is pleased to appoint the Judicial Magistrate First Class, North Garo Hills District, Resubelpara as the Assistant to Deputy Commissioner and further under rule 16 and paragraph 4(2) of the aforesaid rules and orders respectively, invest the officers with the powers of the Judicial Magistrate of the First Class as defined in the Code of Criminal Procedure, 1973 within North Garo Hills District, Resubelpara with effect from the date of taking over charge.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 79/2000/Pt.VI/8-A,

Dated, Shillong the 31st August, 2020.

Copy to :-

1. P.S. to Minister, Law for information of Hon^{ble} Minister.
2. The Advocate General, Meghalaya.
3. The Additional Advocate Generals, Meghalaya.
4. The Registrar General, High Court of Meghalaya, Shillong.
5. The Accountant General (A&E), Meghalaya, Shillong.
6. The District & Sessions Judge, North Garo Hills District, Resubelpara.
7. The Judicial Magistrate 1st Class, North Garo Hills District, Resubelpara.
8. Deputy Commissioner, North Garo Hills District, Resubelpara.
9. The Superintendent of Police, North Garo Hills District, Resubelpara.
10. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
11. The Government Pleader/ Public Prosecutor, Resubelpara.
12. Treasury Officer, North Garo Hills District, Resubelpara.
13. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
14. Law (B) Department.
15. DEO, Law Department for uploading of the notification in the Law Department Website.
16. Guard file.

By Order etc.,

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department
